

ITEM NO.803
(mentioning)

COURT NO.4

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).8000/2024

ANJALI SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

WITH

C.A. No. 8002/2024 (III-A)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
118769/2021

FOR EXEMPTION FROM FILING O.T. ON IA 118770/2021

FOR impleading party ON IA 130067/2021

FOR INTERVENTION/IMPLEADMENT ON IA 130067/2021

FOR impleading party ON IA 8146/2022

FOR INTERVENTION/IMPLEADMENT ON IA 8146/2022

FOR EXEMPTION FROM FILING O.T. ON IA 11226/2022)

Date : 06-01-2025 This appeal was mentioned today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s)

Mr. Kausar Raza Faridi, AOR (mentioned by)
Ms. Astha Sharma, AOR

For Respondent(s) Mr. Pradeep Misra, AOR

UPON being mentioned, the Court made the following

O R D E R

Upon being mentioned by the counsel for the appellant(s),
we are of the view that no order is required to be passed in
respect of early listing plea.

[DEEPAK JOSHI]
ASTT. REGISTRAR-cum-PS

[KAMLESH RAWAT]
ASSISTANT REGISTRAR